

1954, in respect of 'Payments to Indian States and Companies'."

**DEMAND NO. 16—OPEN LINE WORKS—
ADDITIONS**

"That a supplementary sum not exceeding Rs. 8,47,03,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Open Line Works—Additions'."

**DEMAND NO. 17—OPEN LINE WORKS—
REPLACEMENTS**

"That a supplementary sum not exceeding Rs. 2,66,81,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of 'Open Line Works—Replacements'."

**APPROPRIATION (RAILWAYS)
BILL**

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54 for the purposes of Railways.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54 for the purposes of Railways."

The motion was adopted.

Shri Alagesan: I introduce* the Bill.

I beg to move**:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54 for the purposes of Railways, be taken into consideration."

Mr. Chairman: Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54 for the purposes of Railways, be taken into consideration."

Shri Nambiar rose—

Mr. Chairman: It is unusual to have a discussion on this motion.

Shri Nambiar: I do not want to have a discussion. I want to make an observation. Here, in a particular Demand, it is stated that khadi purchases are made for the supply of clothing for the railway staff. I have got one request to make. Instead of khadi handloom cloth may be used. In the South we have got a great problem of handloom cloth; we do not find ways and means to exhaust the stocks with the co-operative societies and the handloom industry is in a crisis. Therefore, Government can purchase handloom cloth for the railway staff; it will be suitable. I do not think khadi will be satisfactory for persons like guards. Handloom cloth will be suitable. I would request that handloom cloth may be purchased instead of khadi as that will give great relief to the industry as well and would be suitable for the employees such as guards and station masters who have to be clothed by the railway administration.

Shri T. B. Vittal Rao rose—

Mr. Chairman: The hon. Member already knows that I have allowed

*Introduced with the recommendation of the President.

**Moved with the recommendation of the President.

this as a matter of exception; though as a matter of convention, speeches should not be made on this occasion.

Shri Alagesan: Sir, I should define *khadi* for the benefit of the hon. Member. It is hand-spun and hand-woven. It includes handloom cloth also. I may tell him that we do purchase handloom cloth also; we purchase *khadi*, wherever it is suitable.

Mr. Chairman: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1953-54 for the purposes of Railways, be taken into consideration."

The motion was adopted.

Clauses 1, 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

The Title, and the Enacting Formula were added to the Bill.

Shri Alagesan: I beg to move:

"That the Bill be passed."

Mr. Chairman: The question is:

"That the Bill be passed."

The motion was adopted.

ABDUCTED PERSONS (RECOVERY AND RESTORATION) AMENDMENT BILL

Mr. Chairman: Let us now proceed to legislative business further consideration of the motion moved by Shri Anil K. Chanda yesterday about the recovery of abducted persons.

Shri V. G. Deshpande (Guna): Before we proceed further, let me say this. We were promised yesterday that certain figures regarding children of the abducted women would be circulated to hon. Members. No figures have yet been circulated to them and I request that further discussion on the Bill be held up till these figures are supplied.

Mr. Chairman: So far as I remember, this is what happened yesterday.

If there was any further information to be given, apart from the information already given yesterday, then it was to be supplied. I understand that no further information was supplied.

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I have got the figures here collected, and if you will permit me, I will give the same.

Shri S. S. More (Sholapur): You were in the Chair yesterday, and as a matter of fact, I raised a point that in order to enable us to appreciate the problem, the gravity and the human aspect of it, we demanded that certain figures regarding women who are supposed to have been abducted from Pakistan, the period that they have been here, whether they are married, whether they have got children, etc. should be given to us so that we could appreciate for ourselves the human aspect of the problem. You were kind enough to support my suggestion. Since they have our separate investigation departments for this purpose, we assume that they must have all these figures on their own files. Why can the Government not make these figures available to us, so that we can come to a proper conclusion on the problem?

Sardar Swaran Singh: The figures relating to children recovered in 1953 are as follows. 859 were recovered in India, out of which 340 were taken by mothers to Pakistan and 519 were left in India. In Pakistan, during the same period, 132 children were recovered, out of which 92 were brought by mothers to India and 40 were left in Pakistan.

Shri V. G. Deshpande: These are not the figures that we asked for. We asked for the figures relating to the number of women that were abducted, the number of children born after abduction; we wanted the information because we should know what is to happen to those children.

Sardar Swaran Singh: We have not got the break-up of those figures.